

आसीन थे और 1 एड रिक्त था। वह पद तारीख 30.5.92 को रिक्त हुआ जिसे अभी भरा जाना है। रिक्त पदों को भरने के लिए परामर्श की प्रक्रिया चल रही है। आसीन 25 व्यावृत्तियों में से 1 को विधि व्यवसायों में से लिया गया है।

Functioning of Lok Adalats in Delhi

2617. SHRI TRILOKI NATH
CHATURVEDI:

SHRI RAM RATAN RAM:

DR. MURLI MANOHAR
JOSHI:

SHRI SUNDER SINGH
BHANDARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of cases the Lok Adalats in Delhi has been able to deal with in 1991 and so far in 1992.

(b) the number of cases that were disposed of and the number of those which were listed, but could not be decided; and

(c) what steps Government are taking to encourage the disposal of cases by the Lok Adalat?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) On the basis of information available, 1570 cases were listed before the

2 Lok Adalats held in the year 1991 and 1248 cases were taken up by the

3 Lok Adalats organised so far in 1992, 988 cases were settled in 1991 and 695 in 1992.

(c) Cases taken to the Lok Adalats are settled through conciliation and persuasion, subject to the mutual consent of both the parties agreeing to have their disputes resolved out of courts. To encourage disposal of cases by the Lok Adalat, the court-fee paid for filing a case will be

refunded in cases the matter is finally resolved through Lok Adalats, as and when the Legal Services Authorities Act, 1987 comes into force.

Setting up of High Court bench at Madurai

2618. SHRI S. MUTHU MANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is a long standing demand for setting up a High Court Bench in Madurai;

(b) if so, whether it is also a fact that the Jaswant Singh Committee constituted by Government had also recommended that a bench of the High Court should be set up there; and

(c) if so, what are the reasons for not implementing the same?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): (a) and (b) Yes, Sir.

(c) It has not been possible for the Central Government to implement the recommendations of the Jaswant Singh Commission in the absence of a complete proposal from the Government of Tamil Nadu, after consultation with the Chief Justice of the Madras High Court.

Pending cases in Andhra Pradesh High Court

2619. DR. NARREDDY THULASI REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the year-wise position of Institution, disposal and pendency of cases in the High Court of Andhra Pradesh for the years 1989 1990 and 1991; and